

Name of the Corporate debtor: Platino Classic Motors (India) Pvt. Ltd
Liquidation Commencement Date: September 30, 2022 [order received on October 3, 2022]
Claims received till December 1, 2022

List of operational creditors (and Government Dues)
Annexure 1.4

(Amount in Rs.)

Sl. no.	Name of government department	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)						% share in total amount of claims
1	Income Tax Department	17-10-2022	1,95,03,831	24,300	Various orders from the department	-	NA	0.00%	1,94,79,531	Nil	-	Nil	Note 1
2	Employee Provident Fund Organisation	26-10-2022	6,08,144	6,08,144	Default in remitting the contribution, damages and interest amount due	-	NA	0.11%	Nil	Nil	-	Nil	
3	Employee State Insurance Corporation	10-10-2022	1,06,093	1,06,093	Interest and damages due to delay and non payment of contribution.	-	NA	0.02%	Nil	Nil	-	Nil	
4	Commissioner of Central Tax & Central Excise, Kochi Commissionerate	25-11-2022	12,00,91,766	-		-	NA	0.00%	12,00,91,766	Nil	-		Note 2
			14,03,09,834	7,38,537		-	-	0.14%	13,95,71,297		-		

Note 1

The Income Tax Department's claims which have not been admitted are based on orders which were passed during the CIRP period when moratorium was in effect. These claims have been treated as contingent, but have not been rejected.

Note 2

Commissioner of Central Tax & Central Excise, Kochi Commissionerate's claim is based on appeals which are pending before the Honourable Central Excise & Service Tax Appellate Tribunal and various orders that were passed during the CIRP period when moratorium was in effect. While these claims have not been rejected, they have been treated as contingent.